

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 164 of 2020

IN THE MATTER OF:

Chand Ji Bhat

....Appellant

Vs.

**Colliers International (India) Property Services
Pvt. Ltd. & Anr.**

....Respondents

Present:

**For Appellant: Mr. Sandeep Bisht and Mr. Bimlendu Shekhar,
Advocates**

**For Respondents: Mr. Pulkit Deora and Ms. Sylvine Sarmah,
Advocates for R-1.**

ORDER

19.02.2020: Learned Counsel for both sides state that there is progress regarding settlement between the parties and by next date, they will be able to file documents regarding the settlement. One last opportunity is given. By the next date if settlement does not take place, the appeal should be argued.

The interim order dated 04.02.2020 to continue till the next date.

List the appeal 'for admission after notice' on **05th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/md